

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:7303  
ANSWERED ON:12.05.2000  
RECOVERY OF LOANS  
AMAR ROY PRADHAN

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the banks have to take legal action against those customers who do not refund the loan of the nationalised banks;
- (b) the names of such banks along with the amount for which legal action was taken during the last three years;
- (c) whether as a result of this legal action, the loans have been recovered; and
- (d) if so, the amount recovered by the each bank during the said period, till date, bank-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL) :

- (a) Banks follow up with the defaulters for recovery of banks' dues, in accordance with their loan recovery policy. Suits for recovery are normally, filed when other attempts at recovery do not appear to bear fruit.
- (b) to (d) Based on the data received from Reserve Bank of India, information in respect of number of cases transferred to Debt Recovery Tribunals (DRTs) and the amount involved upto 31.3.1999 in respect of nationalised banks is given in statement-I. Similarly, the number of cases decided, amount recovered and number of cases pending as on 31.3.1999 alongwith the amount involved is given in statement-II.